In the National Company Law Tribunal,
"Chandigarh Bench, Chandigarh"
(Exercising the powers of Adjudicating Authority under the Insolvency and Bankruptcy Code, 2016)

CP (IB) No.120/Chd/CHD/2017

Under Section 9 of the Insolvency and Bankruptcy Code, 2016 read with Rule 6 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016.

In the matter of:

M/s Rahul Trading Company. ….Petitioner-Operational Creditor.

Versus.

M/S Best Foods Limited. ….Respondent-Corporate Debtor.

Present: Mr.Deepankur Sharma, Advocate for petitioner.
Mr.Praveen Gupta, Advocate for respondent.

ORDER (Oral)

Learned counsel for the petitioner seeks and is permitted to withdraw the instant petition in view of the order of admission passed in CP (IB) No.117/Chd/CHD/2017 against the respondent-corporate debtor, in which the moratorium has also been declared, with liberty to the petitioner to file the claim before the Interim Resolution Professional/Resolution Professional, as the case may be.

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)
Adjudicating Authority

February 02, 2018.
Ashwani